

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 49

CA 4139/2019 in TCP 85/2015

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 26.04.2024

NAME OF THE PARTIES: SHALLEN V. VAID V/s OFFSHORE
HOOKUP & CONSTRUCTION SERVICES
(I) PVT LTD

Section 397-398 of the Companies Act, 1956

ORDER

CA 4139/2019 in TCP 85/2015

- 1) Mr. Ricky Sampat, Ld. Counsel for the Petitioner, Mr. Rabindra Hazari, Ld. Counsel for Respondent Nos. 1, 3, 5 & 6 (Applicant in CA 4139), Mr. Pritesh Rajgor, Ld. Counsel for the Respondent No. 8 and Ms. Sandhya Malhotra, Ld. Counsel for the Respondents are present.
- 2) Registry is hereby directed to assist both the Parties to e-file the pleadings in the present Company Petition.

- 3) Respondents shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies to the other side well in advance. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.
- 4) Stand over to 21.06.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare